

have specified certain things, clarified them and specific provisions have been made therein. I will refer to Article 75(5), which implies that a Minister may be from either House. Under Article 77(3) the allocation of the business of Government amongst the Ministers is done by the President on the advice of the Prime Minister. There is no specific provision that a Minister holding any particular portfolio should be drawn from a particular House.

Secondly, I would also like to draw the attention of the hon. Members to the provisions of Article 88, which clearly provide that every Minister has a right to speak in and otherwise to take part in the proceedings of either House even though he may not be entitled to vote. Ministers of State and Deputy Ministers of Finance have in the past also been drawn from the upper House. On the other hand, in the United Kingdom the Minister has a right to visit the other Chamber of which he is not a Member but cannot take part in the proceedings of that House and he cannot vote just as in ours also he cannot vote. The position obtaining in India is, therefore completely distinct. It is up to us to do whatever we like, but do according to the Constitution.

So, I must say that the fact that we have not so far had a Minister of Finance from the other House does not preclude a Member of Rajya Sabha from being appointed a Minister of Finance.

Question No. 2. Shri Ebrahim Sulaiman Sait.

SHRI KRISHNA CHANDRA HALDER: I want some clarification.

MR. SPEAKER: Later on I will allow you. I have not barred; I only said not at this stage.

SHRI RATANSINH RAJDA: What about the conventions?

MR. SPEAKER: Conventions are made by you;

Question No. 2.

## Dearness allowance to Central Government Employees

\*2. SHRI EBRAHIM SULAIMAN SAIT:

SHRI RAM VILAS PASWAN:

Will the Minister of FINANCE be pleased to state:

(a) number of dearness allowance instalments which are due to be sanctioned by Government and are payable to Central Government employees;

(b) the date from which these are due; and

(c) whether Government propose to release any of the instalments in the near future and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). 4 instalments of Dearness Allowance have so far become due for consideration from 1-8-1981, 1-10-1981, 1-11-1981 and 1-1-1982.

(c) The payment of the above instalments of Dearness Allowance is under consideration. Some discussions in the matter have also been held with the Staff representatives as to the manner of payment of the arrears of the Dearness Allowance instalments which became due for consideration with effect from 1-8-1981 1-10-81 and 1- - 982.

SHRI EBRAHIM SULAIMAN SAIT: I would like to know, when four instalments of DA have become due, what is the reason for the delay in paying these instalments to the Government employees? Can the Government fix the date when the Government will pay the DA instalments to the Government servants? I would also like to know the mode of payment that the Government propose to adopt will it be in cash or are Government thinking of depositing this DA, in the Provident Fund of the Government employees? What is the mode of payment and on what date will the Government make the payment to the Government employees?

**THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE):** As my colleague has already replied, we are having some discussions with the employees' representatives in the JCM and the discussion is not yet conclusive. I would only request the hon. Members to give us some more time to have some sort of arrangement with the employees' representatives, so that we can make some settlement. It would not be possible for me to indicate just at this time what would be the precise date and what would be the mode of payment.

**SHRI EBRAHIM SULAIMAN SAIT:** What will be the position of Government servants who have retired on 31st December, 1981? How much amount will you pay them?

**SHRI PRANAB MUKHERJEE:** When the total settlement is made, that would also be decided.

**SHRI EBRAHIM SULAIMAN SAIT:** May I know whether the Government is contemplating of merging DA with the salary? Do the Government have any idea to revise the wage structure, so as to remove the present gulf between Government employees and the employees in the private sector?

**SHRI PRANAB MUKHERJEE:** So far as the merger question is concerned, as I have already indicated, certain suggestions have come from the employees and from the Government also certain suggestions have been made for their consideration. The negotiation is still going on. That is why I do not want to commit myself either way.

**श्री राम विलास पासवान :** माननीय मंत्री जी ने कहा है कि ट्रेड यूनियन के नेताओं से बातचीत हुई है तो मैं कहना चाहता हूँ कि ट्रेड यूनियन के नेताओं से इनकी जितनी भी बातचीत हुई है वह सारी की सारी फेल हुई है, उन्होंने इनके प्रस्तावों को नामंजूर कर दिया है। मेरे जैसे लोगों का यह कहना है कि जब तक आप प्राइस कंट्रोल नहीं करेंगे

तब तक यह समस्या हल होने वाली नहीं है। इससे तो एक दिन वह आने वाला है कि लोग बोरियों में, थैलों में रुपया लेकर जाया करेंगे। इसलिये सब से तो पहले आप प्राइस पालिसी तय कीजिये। आपसे प्राइस कंट्रोल तो हो नहीं पा रहा है और आप कहते हैं कि बातचीत चल रही है। मैं जानना चाहता हूँ कि अब तक आपकी उनसे क्या क्या बात हुई है ?

क्या यह भी सही नहीं है कि मजदूरों को धमनिकियां दी जा रही है, उन्हें डराया जा रहा है, उन्हें एन० एस० ए० में बन्द किया जा रहा है ? यह मेरा आप पर आरोप है। आप पहले ये दाम बढ़ने बन्द कीजिए अगर आप यह नहीं करते हैं तो फिर आपको कर्मचारियों को पैसा देने में क्या आपत्ति है ?

**SHRI PRANAB MUKHERJEE:** So many observations have been made but I would not like to react to the observations made by the hon. Member....

**DR. SUBRAMANIAM SWAMY:** First of all, I congratulate you on being appointed as Finance Minister.

**SHRI PRANAB MUKHERJEE:** There you will not object to my answering the question.

**MR. SPEAKER:**

आप उनके लिए पार्टी भी दे रहे हैं क्या।

Should be stand invited?

**DR. SUBRAMANIAM SWAMY:** Sure.

**SHRI PRANAB MUKHERJEE:** So far as this limited issue of DA instalments and merger of DA with pay upto a particular level is concerned, we are having discussions with the representatives of the employees and as the discussions are inconclusive, it would not be possible for me to make any commitment now. It is not correct to say that the employees' representatives have totally rejected it. There is a difference of opinion.

श्री रामदिलारु पसवान : एंग्लाएज को विक्रेताइज किया जा रहा है।

SHRI PRANAB MUKHERJEE: I am not talking of victimisation. That is absolutely out of this question.

In regard to the arrangement which we shall have to enter into with the employees' representatives, there are two views among the representatives, of the employees' unions. But it is not correct to say that it has been rejected by them.

MR. SPEAKER: Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### Import of Coconut Oil under spurious names of Engine Oil etc.

\*4. SHRI V. S. VIJAYARAGHAVAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware of the fact that large scale import of coconut oil under the spurious names of engine oil, lubricating oil etc. is being done by certain firms in Bombay;

(b) whether this oil is being sold in the market as edible oil; and

(c) if so, steps taken to check this malpractice and action taken against guilty persons?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIV RAJ V. PATIL): (a) No specific instance has come to Government's notice so far.

(b) and (c). Do not arise.

#### "Income Tax Survey"

\*5. SHRI HARISH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4464 on 18th December, 1981 regarding "Income-tax Survey" and state:

(a) the progress made in completing the survey;

(b) whether Registered Medical Practitioners and transportors have also been included in the survey; and

(c) whether Members of Parliament on whose raising the question or writing letters Government are able to bring to book the tax evadors are paid the usual reward given in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) The Income-tax Authorities in Delhi are currently making survey of business premises and hope to complete it by 31-3-1982. During the current year 21040 premises have been surveyed till December, 1981. The survey of remaining areas will be taken up thereafter.

(b) While conducting the survey in a particular area the Registered Medical Practitioners and transportors are also covered by the Survey Teams.

(c) Yes, Sir, in accordance with the normal Reward Rules.

#### Agreement with E.E.C.

\*6. SHRI R. P. DAS: Will the Minister of COMMERCE be pleased to state:

(a) whether the EEC would start negotiation with India and conclude an agreement with it within the frame-work of the Multi Fibre Agreement;

(b) what are the salient features of the Multi Fibre Agreement; and